

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA 168/98 in OA 1785/94

New Delhi this, the 1st September, 1998

Hon'ble Sh. T.N. Bhat, Member (J)  
Hon'ble Sh. S.P. Biswas, Member (A)

(23)

Smt. Sushila Prasher,  
W/o Sh. Ajay Prasher,  
R/o CAS6-C, Janta Flat,  
Hari Nagar Depot,  
New Delhi. .... Applicant

(through Sh. B.S. Maine, advocate)

versus

1. Union of India through  
the Secretary,  
Railway Board (Ministry of  
Railways), Rail Bhawan,  
New Delhi.

2. The General Manager,  
Central Railway,  
Bombay.

3. The Divl. Railway Manager,  
Central Railways,  
Jhansi. .... Respondents

ORDER(in circulation

Hon'ble Sh. S.P. Biswas

This RA has been filed by the applicant  
against the order and judgement passed in OA  
1785/94 on 13.7.1998 by which the said OA was  
dismissed on grounds of limitation and merits.

2. At the outset, it is made clear that the scope  
of review is very limited. The Tribunal is not  
vested with any inherent power of review. It  
exercises that power under Order 47, Rule 1 of CPC  
which permits review if there is (1) discovery of a  
new and important piece of evidence, which inspite  
of due diligence was not available with the review  
applicant at the time of hearing or when the order  
was made: (2) an error apparent on the face of the

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record or (3) any other analogous ground. We find none of these ingredients are available in the present review application.

We also do not find that the review applicant has come with any new grounds, much less convincing ones, that would warrant us to review our judgement. In the result, the RA is summarily rejected. No costs.

S. P. Biswas  
(S. P. Biswas)

Member (A)

T. N. Bhat  
(T. N. Bhat)

Member (J)

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